## COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 264 OF 2014
APPEAL NO. 173 OF 2015
AND
APPEAL NO. 277 OF 2015 & IA NO. 453 OF 2015

Dated: 20th August, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

**Punjab State Power Corporation Ltd.** 

.... Appellant(s)

Vs.

**Punjab State Electricity Regulatory Commission** 

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

## **ORDER**

## <u>IA No. 453 of 2015 in</u> APPEAL No. 277 of 2015

(Appln. for exemption from filing certified copy of the impugned order)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

APPEAL NOs. 264 of 2014; 173 & 277 OF 2015

List these matters for hearing on <u>05.09.2018.</u>

(I.J. Kapoor) Technical Member (Justice Manjula Chellur) Chairperson